

14

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A. No. 228/98

IN

OA No. 633/98

New Delhi: this the 11th day of April, 2000.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN(A).

Rafique,  
S/o Shri Gani,  
working as Trolleyman under PWI,  
Bijnor (UP) .....Review Applicant.

(By Advocate: Shri K.C.D. Gangwani )

VERSUS

Union of India,  
through  
The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. The Divisional Railway Manager,  
Northern Railway,  
Moradabad (UP).

3. Shri Rishipal,  
S/o Shri Rikkha Singh,  
R/o. Vill. Kazishore,  
P.O. Himpurbuzurg,  
Distt. Bijnor (UP) .....Review respondents.

(By Advocate: Shri R.L. Dhawan for R-1 & R-2).

ORDER (ORAL )

Heard both sides.

2. While the impugned order dated 21.8.98  
itself does not call for a review, I dispose of  
this RA with a direction that if applicant Rafique  
makes a self-contained representation to the  
respondents, they shall consider the same sympathetically  
in accordance with rules and instructions on the subject.

3. RA is disposed of accordingly.

/ug/

*S.R. ADIGE*  
VICE CHAIRMAN(A).